

**SHRI RAVINDRA VARMA:** The statement that I made was about government business in the House. Therefore, I did not make any mention of the discussion on price rise and the discussion on the reservation of jobs for the Scheduled Castes which you were pleased to admit. These were not discussions to be initiated as government business but as private business for which government was finding time. The statement was about government business that we propose to put before the House during the week.

Secondly, a question was raised by hon. Member, Shri Sathe about the censure motion that has been tabled against the hon. Home Minister. Now, the status of that motion is that you have admitted the motion. The motion has not yet been, to the best of my knowledge, printed in Bulletin No. II. That is why I did not make a special reference to it, but, as far as the government is concerned, the government stands by its commitment in the Business Advisory Committee that it will find time for the discussion of that censure motion which you have been pleased to admit.....

**MR. SPEAKER:** They wanted to know whether you are extending the session beyond the 8th.

**SHRI RAVINDRA VARMA:** I am dealing with each point.

The next question was about the Anti-defections Bill, about which the hon. Home Minister has already explained.

Then a question was raised about the caption—'Discussion on the white paper on the misuse of the mass media'. The hon. Member may hold that it was not misuse but it was proper use. This is a point which he can raise when the White Paper comes before the House.

1860 L.S. 10.

As for the extension of the session, Prof. Mavalankar raised the question as to whether there would be only one day in the week after the next. But we have stated here that the government business lying over will go on. There is already a statement before the House made by the government on the business that it wants to get through in this session. At the moment, we have no idea of extending the session beyond the 8th.

**MR. SPEAKER:** But you may sit on the 6th.

**SHRI RAVINDRA VARMA:** That motion to do so has been adopted.

**SHRI HARI VISHNU KAMATH:** Even though we may not be as busy as the hon. Ministers, we have also got our own programmes and commitments. Therefore, we would like to know a firm enough date—8th, 9th or 10th and not from time to time or day to day extension which is meaningless.

**SHRI RAVINDRA VARMA:** There is no question of day to day extension. A proper and legitimate motion was put before the House that the house do agree to sit on the 6th and 8th and that motion was adopted by the House. No other motion is being put before the House. We do not propose to make any motion before the House that the House should sit after the 8th.

12.39 hrs.

#### MATTERS UNDER RULE 377

- (i) REPORTED CLEARANCE OF SUB-STANDARD ENGINES FOR MIGS DURING EMERGENCY.

**श्री लक्ष्मण राव मानकर (भंडारा) :**  
मुझे एक महत्वपूर्ण बात की धोर. मंत्री महोदय का ध्यान खीचना है . . .

**MR. SPEAKER:** No Zero-hour please.

Matters to be raised under Rule 377—Shri Subramaniam Swamy.

श्री उग्रसेन (देवरिया) : प्राप के शासन काल में क्या जोरो आवर नहीं होगा ?

**DR. SUBRAMANIAM SWAMY** (Bombay North-East): I would like to draw the attention of yourself and the government to the large number of unreported MIG crashes that have taken place in the last 3 months and this is a matter of grave concern to all of us because we had in the past put our strategic air weapon system entirely in the MIG aircraft.

The problem has been compounded by some of the information published in the newspapers and I quote here as an example, a news item which appeared in the *Organizer* of June 27... (Interruptions) which is titled 'Sub-standard MIG engines cleared during the emergency.' It appears from all that I have been able to find out both from the papers and from my own investigation that there is a fair amount of... (Interruptions)

There seems to be something seriously wrong. What is going on in the MIG H.A.L. Factory at Koraput (Orissa)? It appears from the papers and other sources that certain sub-standard MIG engines have been cleared by the factory even though the Directorate of Technical Development and Production which is really authorised to clear it has not given the clearance. This has been done by the General Manager, perhaps, after instructions from erst-while colleagues. I do not know whether they are still colleagues.

During the emergency the Chief Resident Inspector of this Directorate had previously given in writing to Shri Bansi Lal about this clearance of sub-standard engines and the only reply this Chief Resident Inspector seems to have got is that Shri Bansi

Lal placed him under house arrest and prevented the staff from entering the premises of the factory and later on the Chief Resident Inspector was transferred to looking after the Aerodrome Lights of a far away air port.

Recent crashes of the MIGs revealing metal scraps inside the engines are as serious as finding injections with metal floating particles in Willingdon Hospital.

Soviet experts are present. I would like to know whether it has gone wrong there. Entire salary to the Soviet experts is paid by the Government of India and Parliament sanctions it. I would like to know has something at the factory level gone wrong or at the Ministry level or at the level of the previous Defence Minister?

I welcome the interview given by the Defence Minister, Shri Jagjivan Ram on July 27, 1977 'India not to depend on MIGs alone to the Tribune, I hope very soon we will diversify our aircraft industry. We will not put all our eggs in the Russian baskets, and the hon. Defence Minister will tell us about these crashes so that precious lives are saved.

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** I am not ready with a statement to be made on this subject. Because a very important subject has been raised, I would like to intervene at this stage. It is likely that after going through the whole case I may make a comprehensive statement in the House.

I would like to assure the House that nobody in the Defence Ministry will take the risk of using defective engines which are likely to jeopardise national security. Everybody is patriotic in the Department and whenever occasion has arisen, they have demonstrated to the country that they

are second to none so far as patriotism is concerned.

So far as diversification is concerned, not only on this occasion, even when I was in charge of this Ministry on the previous occasion, it has been the endeavour of the Defence Ministry to diversify its requirements and to obtain them from various countries. The performance of MIG has been quite effective. It was demonstrated during the last war with Pakistan. But the special references that have been made to particular officers, I shall go through that and if I feel it necessary, I will make a comprehensive statement in the House. I would like to assure the House once again that nobody in the Defence Ministry will take the risk knowingly of using any defective parts in engine...

(ii) PROHIBITION IN THE COUNTRY

**श्री मनी राम बागड़ी (मथुरा) :** मैं इस सदन के माध्यम से समस्त देश के सामने यह बात कहना चाहता हूँ कि भारत में इस वक्त सब से ज्यादा जो खतरा है वह शराब का है। शराब इस देश को जहर बन कर खत्म कर रही है और घुन लगकर इस देश को खा रही है। डा० लोहिया के शब्दों में 20 करोड़ आदमियों की आमदनी सिफ साढ़े तीन आना रोज है और यहां शराब के दिन प्रतिदिन टेके बढ़ रहे हैं। 1968 से ने कर अब तक 20 गुने बढ़ चुके हैं। मैं बधाई देता हूँ, प्रधान मंत्री जी को और गृह मंत्री जी को कि वह शराब बन्दी के हक में हैं, और मैं उम्मीद रखता हूँ कि समस्त देश में जो यह जहर सारे देश को खा रहा है इसको खत्म करेंगे। आज शराब की यह हालत है कि विधायक पीते हैं, कहीं अखबारों में छपता है कि मंत्री पीते हैं, सरकारी अफसर, स्कूलों में मास्टर और विद्यार्थी सब शराब पीते हैं। ऐसा लगता है कि शराब कण कण के अन्दर धर कर गई है। कुछ साथी सवाल करेंगे कि कानून से जुर्म नहीं मिटता, चोरी नहीं

मिट गई चोरों के खिलाफ कानून है। तो क्या हमने यह कानून बना दिया है कि चोरी करना जुर्म नहीं है। कानून भी जरूरी है इस काम के लिये। यह ठीक है कि समाज में इस के खिलाफ जागृति बहुत जरूरी है। लेकिन बगैर कानून के इसको आप नहीं मिटा सकते हैं।

मैं सदन के जरिये फिर कहूंगा प्रधान मंत्री जी से कि जैसे उन्होंने कांग्रेस के वित्त मंत्री हो कर सोने के नियंत्रण पर दृढ़ता दिखाई थी, ठीक उसी तरह से शराब बन्दी के सवाल को ले कर के, चाहे जितने ही सवाल उठें, मुकम्मल शराब बन्दी कर के वह इस देश को शराब से निजात दिलायें। गांधी जी और डा० लोहिया के स्वप्नों को साकार करें। मैं समझता हूँ सदन इस बात से सहमत है, पहले भी इस बात के लिये प्रस्ताव पास हो चुका है।

(iii) SPREADING OF KALAAZAR IN VAISHALI DISTRICT OF BIHAR

**श्री रामबिलास पासवान (हाजीपुर) :** अध्यक्ष महोदय, मैं आपके माध्यम से सदन का और सरकार का ध्यान पूरे देश में और खासकर बिहार में फँस रहे काला ज्वर और मलेरिया के सम्बन्ध में खींचना चाहता हूँ। अध्यक्ष महोदय, कई बार यहां चर्चा हो चुकी है। काला ज्वर इस प्रकार की बीमारी है बिहार में जिसका कि इलाज ही नहीं रहा है। जैसे कुछ समय के लिये कैसर का इलाज नहीं था उसी तरह से काला ज्वर का इलाज नहीं हो रहा है और मेने मंत्री महोदय को लिख कर दिया था कि अकैले वैशाली जिले में करीब 2000 लोग मरे हैं। अगर कोई पार्लियामेंटरी टीम या केन्द्रीय सरकार की टीम वहां जाय तो ऐसा कोई भी गांव नहीं है जिसमें 10, 20 लोग न मरे हों और प्रखंड में 100 से कम आदमी न मरे हों। हमें आश्चर्य होता है जब हम